SHRI BHUPESH GUPTA May know, Sir, if it is not a fact that the Export and Import Controllers have got requisite arrangements for dealing with the past masters and examining the documents while making such applications, if so, whether this particular case, the documents were properly gone into, whether the Special Police Establishment Branch has been called in to go into as to why they were not gone into?

Shri LAL BAHADUR Sir, if the hon Member is referring to the case of Fedco, he will remember that I had replied to some such question only two or three days ago in this House, and it is not possible to take any action in regard to that particular case against any officer till all the investigations have been completed As regards the general question, Sir, it is true that we have taken certain steps to prevent such fraudulent action. But I am prepared to look into the matter again and see whether we could prevent such things

TRANSFER OF PERMANENT RIGHTS IN LAND TO DISPLACED PERSONS

*496 SHRI NAWAB SINGH CHAU-HAN Will the Minister of REHABILI-TATION AND MINORITY AFFAIRS be pleased to refer to the reply given to Starred Question No 229 in the Rajya Sabha on the 6th December, 1956 and state

- (a) whether permanent rights have been conferred on all the displaced persons from West Punjab whose records of *Jamabandi* were received from Pakistan and if so, what is their number.
- (b) whether Government are aware that permanent rights are not being conferred by the Government of Punjab on the displaced persons who left their lands in Sind in spite of the fact that their records of

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Jamabandi were received from Pakistan,

- (c) if so, what are the reasons for such discrimination, and
- (d) when these displaced persons are likely to be given full proprietary rights?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P S. NASKAR) (a) Permanent rights have so far been conferred on 259,980 persons from West Punjab

- (b) There is no restriction on the conferment of permanent rights on displaced persons from Sind
 - (c) Does not arise
- (d) The work of conferment of proprietary rights is in progress. Every possible effort is being made to complete the work

श्री नवाब सिंह चौहान कितने डिसप्लेस्ड परसन्स, जो कि सिंध से श्राये हैं, उनकी जमावन्दिया प्राप्त हो गई हैं, मिल चुकी हैं, श्रीर ये राइट्स, श्रिधकार, कितनों को दिये जा चुके हैं?

श्री मेहर चन्द खन्ना श्रर्ज यह है कि जहा तक पजाब का ताल्लुक है उनकी जमा-बिन्दयों का हिन्दुस्तान श्रीर पाकिस्तान में तबादिला हुश्रा, लेकिन जहां तक सिन्ध, बहावलपुर, बिलोचिस्तान श्रीर फटियर के श्रादिमयों का ताल्लुक है, उनके लिये वह तरीका नही है। श्रभी तक करीब ४,००० गाव ऐसे हैं, जिनकी जमाबन्दियां नहीं श्राई हैं। उनमे सिन्धी भी हैं, बहावलपुरी भी हैं, पठान भी हैं श्रीर कुछ बिलोची भी हैं।

श्री नवाबिसह चौहान : मेरा कहना उनके बारे में है जिनकी जमाबिन्दिया हासिल हो चुकी है, प्राप्त हो चुकी है उनको क्या श्रापने परमानेट राइट्स कनफर किया है, दिया है ? अगर नहीं कनफर किया है, तो उसकी क्या वजह है ? **2**747

श्री मेहर चन्द खन्ना : श्रानरेबिल मेम्बर ने सवाल का जो मैने जवाब दिया. उसको नही समझा । जिनको जमाबदिया मिल जाती है श्रीर जिनकी चेकिंग हो जाती है, उनके साथ वही तरीका इस्तेमाल होता है जो कि ग्रौर भाइयों के साथ होता है ग्रौर उनको हक मिल जाता है।

श्री नवाबसिंह चौहान . जो सिन्ध, बहावलपुर श्रौर मिले-जुले नाम मत्री महोदय ने बताये, वहा के लोगों में से कितनों की जमाबन्दिया भ्रा चुकी है भ्रीर उनमे से कितनों को परमानेट राइट्स दिये जा चुके

श्री मेहर चन्द खन्ना मैने श्रर्ज किया कि करीब ४,००० गाव है जिनकी जमाबन्दिया नही आई है। जो दूसरी जमावन्दिया आई उनकी चेकिंग हुई ग्रौर जमीने दी गई । कुछ में देखा गया कि झुठे क्लेम्स हैं, कुछ मे बडे मुबालिग-श्रामेज क्लेम्स है, जिनमे कि बहुत बढाया हुन्ना क्लेम है। खैर, जिसका क्लेम हुन्ना उसकी चेकिंग हुई म्रौर उसे जमीन दी गई। मेरी बडी भारी ख्वाहिश है कि हर एक भाई को जितनी जल्दी हो सके जमीन मिल जाये श्रौर हम इसके लिये कोशिश कर रहे हैं। जमावन्दिया भ्राने में तकलीफ हो रही थी। इसलिये थोडे दिन हुए हिन्दुस्तान की गवर्नमेट ने फैसला किया है कि जो भी एविडेस हमारे पास मिल सकते है, उनकी बेसिस पर हम जमाबन्दियो के क्लेम्स देखेंगे श्रीर उन्हे देखने के बाद हो सकेगा तो जमीन दे दी जायेगी, लेकिन श्रगर बाद में मालुम पडा कि झूठा क्लेम हुन्ना है ग्रौर झूठा क्लेम पकडा गया, तो उनके खिलाफ कार्यवाही की जायेगी।

श्री डी० ए० मिर्जा ११ साल का श्रर्स। गुजर चुका है श्रौर श्रभी तक जमावन्दिया नहीं ग्राई है तो इसका क्या सबब है इसके लिये हमारी गवर्नमेट क्या प्रोसीजर, क्या तरीका ग्रस्तियार कर रही हे कि ये जमाबदिया जल्दी मिल जाये ?

श्री मेहर चंद खन्ना म जानता ह कि ११ साल का ग्रमी गुजर चका है, लेकिन श्रर्ज यह है कि दरमसल जिन जमाबदियो का ताल्लुक पजाब ग्रौर पेप्सू के हिस्से से था उनका तबादिला हम्रा। जा सिन्ध,बहादलपुर, बिलोचिस्तान ग्रोर फटियर की थी, ग्रौर उनमे में कुछ श्राई ह, कुछ बाकी है। म यकीन दिलाता है कि हम को।शिश कर रहे है ग्रीर भरकार जितनी भी मदद कर सकनी है वह करनी है।

to Questions

SHRIMATI T. NALLAMUTHU RAMAMURTI Sir, can we have reply in English?

MR CHAIRMAN. She wants to know something in English

SHRI MEHR CHAND KHANNA: Sir, the position is that under an arrangement between India and Pakistan, the revenue records relating Punjab and PEPSU were exchanged between the two Governments. there was no difficulty in the matter of allotment of lands to displaced persons in Punjab and PEPSU, as in the matter of conferment of permanent rights But as regards the other four Provinces of NWFP, Bahawalpur and Baluchistan, there such reciprocal arrange-We have received a number of revenue records, but those relating to about 5,000 villages have not yet been received Some records have been received, they have been verified and checked, and land allotments are being made in the same manner and on the same basis as has been done in the case of displaced persons in Punjab or PEPSU Lately, Sir, we have taken a decision that even if Jamabandi records are not easily available from Pakistan, every effort should be made to verify those . records on the availability of some documentary evidence from displaced persons, and on the basis of that, Sir, we propose to take further action.

Shri D A. MIRZA. In view of the fact that you have not got

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Jamabandis, may I know the fate of the evacuees who are here?

SHRI MEHR CHAND KHANNA: Possibly, Sir, the position has not been fully appreciated or understood. Land has already been allotted and the displaced persons are cultivating The only difference that land. that in those cases where have been received, permanent rights have been conferred, whereas in the remaining cases, permanent have not been conferred.

सरदार रघुबीर सिंह पंजहजारी : क्या यह ठीक है कि जो मुरब्बा जमाबन्दी बहावलपुर बालों की भ्रापके पास भ्राई भौर उनको जो जिमीन ग्रापने एलाट की, वह उस जमीन की कीमत के मुताबिक नहीं है ? ग्रगर वहां जमीन एक रुपये की थी तो, श्रापने दो श्राने या चार ग्राते की जमीन थी। तो जिन कीमतों पर वेस्ट पंजाब के रिपर्तिती भाइयों को स्राप जमीन एलाट कर रहे है,क्या उसी बेसिस पर इनको भी जनीन एलाट करेगे ?

SHRI MEHR CHAND KHANNA: That is a separate question; it no relevancy to this question.

PRODUCTION OF RAW FILMS

SHRIMATI YASHODA REDDY: Will the Minister of Com-MERCE AND INDUSTRY be pleased state the quantity of raw film produced in India annually and how far does it meet the present day needs of the film industry?

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): There is no indigenous production in the country at present. The entire requirements are met by imports.

SHRIMATI YASHODA REDDY: May I know, Sir, whether the entire needs of the film industry are being met by these imports?

SHRI SATISH CHANDRA: Yes, Sir. That is what I said in my reply.

SHRIMATI YASHODA REDDY: May I know whether there is any cut in the import of film?

SATISH Shri CHANDRA: Yes. Sir. In the case of cinematograph film, it is licensed at 60 per cent. of the best year's imports. A 30 per cent. cut was agreed to by the film industry some time ago.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if there is any plan to set up any raw film factory either in the private sector or in the public sector in the near future?

SHRI SATISH CHANDRA: Sir, this question has been answered several times. There is a proposal to set up a raw film factory in India in collaboration with a reputed firm of East Germany, and negotiations for have been going on for some time. There have also been some proposals from the private industry, but their consideration has been postponed, because if this industry is set up in the public sector, it will meet all the requirements of the country.

Dr. A. N. BOSE: May I know, Sir, how far this cut in the import of films has affected our foreign earnings through the export of films?

SHRI SATISH CHANDRA: No foreign exchange earnings have been affected. If certain film producers are able to export films, then they are shown some sperial consideration and are allowed special quotas for that.

Dr. A. N. BOSE: \mathbf{How} can they export without raw films, Sir?

SHRI N. KANUNGO: Under the export, promotion scheme, Sir, prospective exporters are allowed to import raw materials.

श्री पां० ना० राजभीज : क्या मंत्री महोदय बतारेंगे कि यह बात सच है कि सरकार ने किन्म इंडस्ट्री से कच्ची फिल्म की